

(d) The important steps taken on both demand side and supply side to contain the price rise included :

- (1) continuation of open market sale by FCI of rice and wheat through 1995-96,
- (2) continuing OGL import policy for sugar, edible oils and pulses at nil or reduced duty.
- (3) Import of sugar and edible oils on Government account for augmenting supply through PDS
- (4) Reduction of fiscal deficit in the budget for 1995-96 to 5.9% (RE) of GDP
- (5) containing monetary growth to less than 15.5 per cent in 1995-96 through a series of measures

Loan Recovery under P.M.R.Y.

378 SHRI SANTOSH KUMAR GANGWAR Will the Minister of FINANCE be pleased to state

(a) whether the loans disbursed under Prime Minister's Rojgar Yojana are being recovered as per the schedule

(b) the percentage of its recovery during the last three years State-wise

(c) whether the Union Government propose to review this scheme in view of its poor recovery performance and

(d) if so, the details thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (a) to (d) The Prime Minister's Rojgar Yojana (PMRY) for the educated unemployed youth was launched on 2nd October, 1993. Under the PMRY scheme the repayment period is from 3 to 7 years, after initial moratorium of 6 to 18 months. It is therefore, too early to say whether loans disbursed under the scheme are recovered as per the schedule or not.

However, Reserve Bank of India (RBI) have conducted a quick study in January 1996 of recovery performance of the banks under the scheme. It was observed that the percentage of recovery to demand was 59.44% in respect of cases examined. The scheme is being reviewed periodically at various levels such as by Joint. Howe. Committee at Government of India level, State PMRY Committees at State level and 'Monitoring Cell' under the Chairmanship of the Deputy Governor, RBI.

[English]

Consumer Courts

379. PROF. RASA SINGH RAWAT : Will the Minister of LAW AND JUSTICE be pleased to state the amount of funds released by the Union Government to Consumer Courts during each of the last three years?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : With a view to strengthening the infrastructure facilities of the Consumer Courts, Government of India commenced a Central Scheme to grant one-time financial assistance of Rs 61 crores to the State Governments and U.T. Administrations, to be released in four half-Yearly instalments during 1995-96 and 1996-97. During the first year 1995-96, Rs 29.98 crores have been released to the States and U.Ts.

[Translation]

DTC Bus Service

380 SHRI JAI PRAKASH AGARWAL Will the Minister of SURFACE TRANSPORT be pleased to state

(a) the present requirement of buses of the Delhi Transport Corporation to meet the requirement of passengers in the National Capital Territory of Delhi

(b) the steps being taken to meet the existing shortage.

(c) the depot-wise number of buses with Delhi Transport Corporation as on date which are plyworthy or which can be plyworthy and the depot-wise number of buses lying in dilapidated condition.

(d) the average number of buses plying everyday and

(e) the total number of buses likely to be required in Delhi upto 2000 and the manner in which it is proposed to be met?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) (a) and (b) So far as DTC is concerned, its fleet strength has been pegged at 3500. The rest of the requirement of buses are being met by the Govt. of NCT of Delhi under various schemes.

(c) The details are given in the statement enclosed.

(d) The average number of DTC buses plying on roads every day during the Month of June, 1996 were 1408.

(e) The Transport Deptt. of Govt. of NCT of Delhi has not made any projection for requirement of buses for Delhi for 2000 A.D.